

Date: 10th March, 2017

The Secretary

Central Electricity Regulatory Commission,
3rd & 4th Floor, Chanderlok Building,
36, Janpath,
New Delhi - 110001

**Sub: Draft Central Electricity Regulatory Commission (Cross Border Trade of Electricity)
Regulations, 2017 dated 16th February 2017**

Dear Sir,

This has reference to the Draft Central Electricity Regulatory Commission (Cross Border Trade of Electricity) Regulations, 2017 issued by the Honorable Commission on 16th February, 2017 inviting comments/ observations.

We wish to draw your kind attention to Article 15 "Implementation of Cross Borer Transmission Link" of Draft Regulation wherein it envisages that CTU shall be responsible for implementation of cross border transmission link between the pooling station within India till the Indian border.

In this regard, we would like to submit that in case of First High Capacity Indo-Nepal Cross Border 400 kV D/C Muzaffarpur (India) – Dhalkebar (Nepal) transmission line, the India Portion has been successfully implemented by a Joint Venture namely, 'Cross Border Power Transmission Company Ltd' (CPTC) which was identified as the developer of the line by Government of India. CPTC is a JV Company of POWERGRID (26%), SJVN Ltd (26%), IL&FS (38%) & Nepal Electricity Authority (10%) for which Transmission License was granted by the

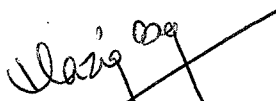
Honorable Commission on 1st Dec, 2010. The line was commissioned in February 2016 in period of 24 months from the date of award of work and, jointly inaugurated by Prime Ministers of India and Nepal.

Following successful implementation of the first Indo-Nepal Cross Border Transmission Line, the Indo - Nepal Joint Steering Committee meeting held in June 2016 decided to carry forward implementation of the second Indo-Nepal transmission line also through companies having cross-country holdings. The matter of implementation of the second line was again discussed during the Joint Steering Committee held in February 2017 wherein the India delegation headed by the Secretary, Ministry of Power, suggested replicating the methodology followed for the first line.

In view of the foregoing, it is requested that the Article 15 be modified and the implementation of cross border line from the pooling station in India to the cross border may be built by Government of India nominated company. The suggested modification to the Article 15 is enclosed at **Annexure 1**.

Thanking you,

Yours faithfully,



Haziq Beg

Chief Executive

Encl: As above

CC: Smt. Jyoti Arora, Joint Secretary (Transmission)

Ministry of Power, Shram Shakti Bhawan,

New Delhi, 110001

Annexure 1

**Suggested Modification in Article 15.(2) in Draft Central Electricity Regulatory Commission
(Cross Border Trade of Electricity) Regulations, 2017 dated 16th February, 2017**

Article Ref No 15. "Implementation of Cross Border Transmission Link"		
	Existing Provision	Proposed Amendment
Sub Clause (2)	The CTU shall be responsible for the implementation of Cross Border Transmission link between the pooling station within India till the Indian border. Beyond the Indian border the responsibility of the implementation shall be that of the Applicant(s) or the TPA of the neighboring country.	The responsibility for the implementation of Cross Border Transmission link between the pooling station within India till the Indian border shall vest with Government of India nominated company. Beyond the Indian border the responsibility of the implementation shall be that of the Applicant(s) or the TPA of the neighboring country.